

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.584/98

Tuesday the 21st day of April 1998.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

A.S.Suresh  
Arakkathara House  
Elamkulam  
Kadavanthara P.O.  
Kochi - 20

...Applicant.

(By advocate Mr Cyriac Kurian)

Versus

The Assistant Supdt. of Post Offices  
Kochi Postal Sub Division.  
Kochi - 1.

...Respondent.

(By advocate Mr George Joseph)

The application having been heard on 21st day of April 1998, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who has applied for selection and appointment to the post of Extra Departmental Stamp Vendor at Kadavanthra Post Office along with other candidates sponsored by the employment exchange, apprehends that his candidature may not be considered by the respondent on the ground that his name has not been sponsored by the employment exchange.

The applicant has therefore filed this application for a direction to the respondent to consider his candidature also in the said selection though his name has not been sponsored by the employment exchange.

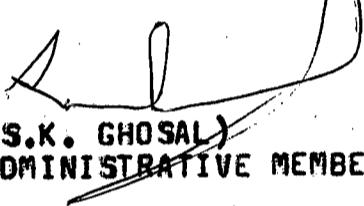
2. When the application came up for hearing today, learned counsel for the respondent stated that in view of the ruling of the Supreme Court in Excise Supdt.,, Malkapatnam, Krishna Dist., A.P. Vs. KDN Visweswara Rao & others, reported in 1996 (6) SCC 216, the respondent would consider the candidature of the applicant also in the said selection though his name has not been sponsored by the employment exchange.

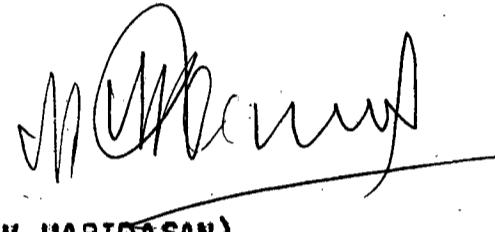
3. In view of the above submissions by the counsel and as agreed to by the counsel for the applicant, the application is disposed of with a direction to the respondent to consider the candidature of the applicant also in the selection for appointment to the post of Extra Departmental Stamp Vendor at Kadavanhara Post Office, though his name may not be sponsored by the employment exchange.

Learned counsel for the respondent undertakes to communicate the order to the respondent.

No order as to costs.

Dated 21st April 1998.

  
(S.K. GHOSAL)  
ADMINISTRATIVE MEMBER

  
(A.V. HARIDASAN)  
VICE CHAIRMAN

aa.